



2026:AHC:135

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 18272 of 2025

Uddham Singh Gurjar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shantanu
Counsel for Opposite Party(s)	:	Deepak Dubey, G.A.

Court No. - 32

HON'BLE SAURABH SHYAM SHAMSHERY, J.

1. Heard Sri R.K.Dhama, holding brief of Sri Shantanu, learned counsel for the applicant, Sri Deepak Dubey, learned counsel for the informant and Sri B.P.Singh, learned A.G.A.

2. This is the third bail application. Earlier two bail applications were disposed of vide orders dated 10.4.2024 and 8.8.2024 respectively.

3. Applicant has approached this Court seeking bail in Case Crime No.344 of 2018, under Sections 147, 148, 149, 302, 307, 506 and 120-B of I.P.C. Police Station-Navabad, District-Jhansi.

4. On basis of status report, Court finds that trial is at the fag end, since statement of the accused have already been recorded under Section 313 Cr.P.C. and trial is fixed for defence witnesses, still considering that applicant is in jail for just less than 7 years, therefore, learned Trial Court is directed to conclude the trial as early as possible and in case the trial is not concluded within a period of three months, applicant will be at liberty to approach learned Trial Court or the Court as advised.

5. Accordingly, this bail application is disposed of.

(Saurabh Shyam Shamschery, J.)

January 5, 2026

SB